

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Kirti Kalyan Court, Delhi

FIR No.: 425/2020  
U/s: 448/452/34 IPC  
P.S.: Krishna Nagar  
State Vs. Manoj Kumar

03.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.  
Ld. Counsel Sh. Brij Pal Singh for complainant is also present through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Manoj Kumar

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 18.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case, due to a family dispute of civil nature. Ld. Counsel has also submitted that accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender, as per reply of IO. Ld. APP has also submitted that accused has previous involvement in two other FIRs and investigation of the present case is at initial stage.

Ld. Counsel for complainant reiterated the submissions of Ld. APP for the State and strongly opposed the bail application of accused.

I have perused the FIR. As per the FIR, on the date of the alleged incident, the present accused alongwith the co-accused (stated to be the wife of the present accused) alongwith few other persons entered the property at C-10/3, Krishna Nagar, Delhi, which is stated to be the property of complainant which is under construction. It is further alleged that the accused kept his belongings on the upper ground floor of the said property. It is also alleged that the present accused beat the guard who was stationed at the said property as well as the wife of the said guard. As per the reply of the IO, the present accused had entered the property after full preparation and after entering the property in question, the accused had locked the main gate, so that the people present on the property cannot go out.

In the present case, co-accused Sayera has already been granted bail. It is stated in the reply of the IO that the belongings kept by the accused in the said property have also been seized. It is not stated in the reply of the IO that any investigation is pending qua the accused. Keeping in view the nature of

allegations, the period which the accused has already spent in J/C and the fact that recovery has already been effected, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the **verification of the address of accused** and subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

ADMINISTRATIVE OFFICE  
Metropolitan Magistrate  
Room No. 03, 1st Floor,  
Karkardooma Court, Delhi

eFIR No.: 018171/2020  
P.S.: Krishna Nagar  
U/S: 379/411/34 IPC  
State Vs. Golu @ Rakesh

03.09.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused through V.C.

Application perused. Reply of Dy. Superintendent, Tihar, Delhi received and perused. As per reply of Dy. Superintendent, accused Golu @ Rakesh has already been released from Jail on 02.09.2020. In view of the reply of Dy. Superintendent, application stands disposed off.

Copy of this order be uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 05, 1st Floor,  
Karkardooma Court, East

FIR No.: ED-SP-000750/2020  
P.S.: Shakarpur  
State Vs. Unknown  
U/s: 379 IPC

03.09.2020

Fresh application for releasing the mobile phone MI 7A ITS on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Metropolitan Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

FIR No.:347/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

03.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

Ld. Counsel has submitted that he wishes to furnish bail bonds in the present case and he is accordingly withdrawing the present application for release of accused on personal bond. The application accordingly stands disposed off as withdrawn.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

KKDC  
Metropolitan Magistrate  
Room No. 05, 1st floor,  
Karkardooma Court, Delhi

FIR No.:322/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

03.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

Ld. Counsel has submitted that he wishes to furnish bail bonds in the present case and he is accordingly withdrawing the present application for release of accused on personal bond. The application accordingly stands disposed off as withdrawn.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Metropolitan Magistrate  
East District Court, Floor,  
Rajkumar Court, Delhi

E-FIR No.: 0036/2020  
U/s: 379/411/34 IPC  
P.S.: Krishna Nagar  
State Vs. Arun Kr.

03.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arun.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 05.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. It has been further argued that accused has no previous criminal involvement. Ld. Counsel has also submitted that investigation qua accused has been completed.

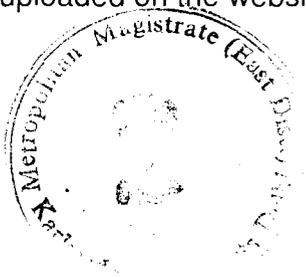
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender, as per reply of IO.

Heard both the parties.

File perused. In the present case, accused is in J/C since 05.08.2020. Case property has been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Metropolitan Magistrate  
Room No.03, 1st Floor,  
Kokardooma Court, Delhi

FIR No.: 328/20  
P.S.: Shakarpur  
State Vs. Samir @ Dilshad @ Dillu  
U/s: 186/353/332 IPC

03.09.2020

Present: Ld. APP for the state is present for hearing through VC.

Ld. Cl. Sh. Dinesh Yaduvanshi for accused is present through V.C.

Bail application perused. Reply of IO received and perused.

Arguments of Ld. APP for the State and Ld. Counsel for the accused heard. Issue notice to IO for appearance through V.C. on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.05, Floor  
K.K.D. Court, Delhi

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.05, Floor  
K.K.D. Court, Delhi

FIR No.: 11750/2020  
P.S.: Krishna Nagar  
State Vs. Adnan @ Addu  
U/s: 379/411 IPC

03.09.2020

Present: Ld. APP for the state is present for hearing through VC.

None for accused/applicant has joined through V.C.

Bail application perused. Reply of IO also received and perused. In the present case, accused has already been granted bail by this court on 26.08.2020. Hence, the present bail application is dismissed as infructuous.

Copy of this order as well as copy of bail order dated 26.08.2020 be sent to the Jail Superintendent concerned, for information to the accused. Copy of the present order as well as copy of bail order dated 26.08.2020 be also sent to Ld. Counsel for the accused, in the present bail application on his email ID.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKSHA VYAS  
Jawahar Lal Nehru Law Centre  
2nd Floor, 1st Floor,  
Karnal Court, Delhi

FIR No.:437/2020  
P.S.: Krishna Nagar  
State Vs. Ravi Yadav  
U/s: 356/379/411 IPC

03.09.2020

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Magistrate  
Floor,  
Court, Delhi

FIR No.: 218/2020  
P.S.: Krishna Nagar  
State Vs. Yogesh Gupta  
U/s: 25 Arms Act

03.09.2020

Fresh application U/s 437 Cr.P.C for regular bail/interim bail, on behalf of accused, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.05, Floor,  
Kashmere Court, Delhi

FIR No.:517/17  
P.S.:Krishna Nagar  
State Vs. Sayed Salman & Ors.

03.09.2020

Present: Ld. APP for the state is present through VC.

None for accused persons through V.C.

IO ASI Lalit Sirohi through V.C.

Clarification sought from the IO regarding payment to be made by the accused, as per para 15 of the order dated 18.08.2020 of Hon'ble Delhi High Court.

Re-list on 07.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

Magistrate (East) Court  
Karkardoom Court, Delhi

FIR No.:60/2019  
P.S.:Krishna Nagar  
U/S: 376/377/506 IPC  
State Vs. Lakshya Kapoor & Ors.

03.09.2020

Present: Ld. APP for the State is present through V.C.

Accused Lakshay Kapoor with Ld. Counsel Sh. Lokesh Sharma through V.C.

Ld. Counsel has submitted that one application of the accused U/s 207 Cr.P.C is also pending. In view of the said application, issue notice to the IO to appear in person on the NDOH.

The complainant is absent despite service of notice. Issue fresh notice to the complainant through IO, returnable for NDOH.

Re-list on 08.09.2020.



<sup>sd</sup>  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Magistrate, Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

FIR No.:325/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

03.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

Application perused. Ld. APP for the State has objected to the application as allegations against the accused are serious in nature.

Ld. Counsel for accused has submitted that accused is in J/C since last nine months despite grant of bail on 12.03.2020. He has further submitted that accused is a poor person and is not in a position to furnish surety bond.

In the present case accused is in J/C since 09.12.2019. Further, despite having been granted bail by this Court on 12.03.2020, he is still languishing in jail as he is unable to arrange surety and furnish bail bond. Keeping in view the interest of justice and the Covid-19 pandemic, the present application stands allowed subject to verification of the address of the accused. Accordingly, IO/SO of PS concerned is directed to verify address of the accused and file report in the court tomorrow i.e. 04.09.2020.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Magistrate  
Floor,  
Court, Delhi

FIR No.:330/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

03.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

Application perused. Ld. APP for the State has objected to the application as allegations against the accused are serious in nature.

Ld. Counsel for accused has submitted that accused is in J/C since last nine months despite grant of bail on 12.03.2020. He has further submitted that accused is a poor person and is not in a position to furnish surety bond.

In the present case accused is in J/C since 05.12.2019. Further, despite having been granted bail by this Court on 12.03.2020, he is still languishing in jail as he is unable to arrange surety and furnish bail bond. Keeping in view the interest of justice and the Covid-19 pandemic, the present application stands allowed subject to verification of the address of the accused. Accordingly, IO/SO of PS concerned is directed to verify address of the accused and file report in the court tomorrow i.e. 04.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Kirti Dharma Court, Delhi

FIR No.: 218/2020  
P.S.: Krishna Nagar  
State Vs. Yogesh Gupta  
U/s: 25 Arms Act

03.09.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of vehicle scooty bearing registration No. **DL-5SCE-4691** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Avdesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

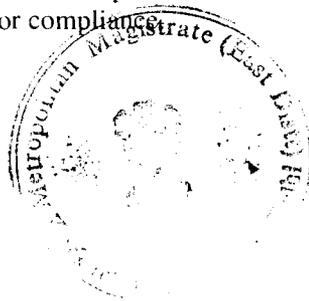
**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Magistrate  
Floor,  
Court, Delhi

FIR No.: 77/18  
P.S.: Krishna Nagar  
State Vs. Romi Chouhan  
U/s: 420/406/34 IPC

03.09.2020

Fresh application for release of jamatalashi articles i.e. Adhar Card, PAN Card, Rs. 7842/- cash and ATM card, on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



<sup>59</sup>  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Magistrate  
Floor,  
Court, Delhi

EFIR No.: 371/2020  
P.S.: Shakarpur  
State Vs. Akash Gupta  
U/s: 25/54/59 Arms Act

03.09.2020

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAFCSE  
MM-05 (E)  
Room No. 05  
Karkardoma Courts

DD No. 8A/20  
P.S.: Shakarpur  
State Vs. Amit Kumar  
U/s: 41.1 of Cr.P.C

03.09.2020

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Munsiff/Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

FIR No. 216/2020  
P.S.: PIA  
State Vs. Bhushan Kumar & ors.  
U/s: 33 of Delhi Excise Act

03.09.2020

Fresh application for release of jamatalashi articles, on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKSHA VYAS  
Metropolitan Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

FIR No. 59/2020  
P.S.: Krishna Nagar  
State Vs. Manish Bajaj @ Mannu  
U/s: 394/397/34 IPC & 27 Arms Act

03.09.2020

Fresh application U/s 207 Cr.P.C on behalf of the accused for supply of copy of police report/charge sheet alongwith all documents, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Put up with file on 05.09.2020.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

FIR No. 435/2020  
P.S.: Krishna Nagar  
U/s: 279/506 IPC

03.09.2020

Fresh application for release of vehicle bearing No. DL-4LAX 3840, on superdari on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKSHA VYAS  
Magistrate  
Floor,  
Court, Delhi

FIR No.: SHD-KN-000717/2019  
P.S.: Krishna Nagar  
State Vs. Not known  
U/s: 379 IPC

03.09.2020

Fresh application for release of articles viz HP Laptop, Bond Paper of LIC, Cash about Rs. 40,000/-, Bond paper of Sai Prasad, Ration Card, Adhar Card, ATM Card etc on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AANKANSHA VYAS  
Magistrate  
MM-05 (East) Floor,  
Karkardooma Court, Delhi

E-FIR No.: 39503/2017  
P.S.: Shakarpur  
State Vs. Nashim  
U/s: 379 IPC

03.09.2020

Fresh application for regular bail, on behalf of accused, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 04.09.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. C3, Floor,  
Karkardooma Court, Delhi

EFIR No.: 000008/2020  
P.S.: Shakarpur  
State Vs. Unknown  
U/s: 379 IPC

03.09.2020

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Application perused. Reply of IO received and perused. As per reply of IO, the present E-FIR has been transferred to PS: Yamuna Bank Metro Station. In view of the reply of IO, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be uploaded on the website of District Courts.



*SV*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 03.09.2020